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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.NO.68 of 2013
Cuttack this the 11th day of February, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R. C. MISRA, MEMBER (ADMN.)

Manabesh Mishra,
aged about 47 years,
S/o. Prabodh Kumar Mishra,
Chief Controller, East Coast Railway,
Chandrasekharpur, Bhubaneswar, Dist-Khurda,
A resident of
Qr. No.J-18/06, Type-IV,
Near Railway Stadium, Mancheswar,
Bhubaneswar.

.....**Applicant**
(Advocate:M/s. B.Mohanty-1,S. Patra, P.K.Mohapatra, A.Panda,
S.J.Mohanty, D.D.Sahoo)

VERSUS

Union of India Represented through

1. The General Manager,
East Coast Railways,
Chandrasekharpur,
Bhubaneswar, Dist-Khurda.
2. Chief Freight Traffic Manager,
East Coast Railways,
Chandrasekharpur,
Bhubaneswar, Dist-Khurda.
3. Deputy Chief Operation Manager (Freight),
East Coast Railways,
Chandrasekharpur,
Bhubaneswar, Dist-Khurda.

.....**Respondents**
(Advocate:Mr. T. Rath)



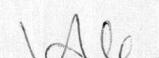
ORDER(Oral)

MR.A.K.PATNAIK, MEMBER(J):

Heard Mr. S.Patra, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. Applicant has filed this O.A. against the inaction of the authorities in not disposing of the appeal filed by him against the order of punishment passed by the Disciplinary Authority on 25.09.2012. The appeal has been filed before the Respondent No.2 through proper channel by the applicant on 30.10.2012. Mr. Patra, Ld. Counsel for the applicant, submitted that the applicant will be satisfied if a direction is issued to Respondent No.2 to dispose of the appeal within a stipulated time frame.

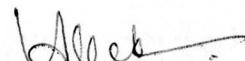
3. Taking into consideration the arguments advanced by Mr. Patra, Ld. Counsel for the applicant, we, at this stage, without going into the merit of this case, dispose of this O.A. by directing Respondent No.2, i.e Chief Freight Traffic Manager, E.Co.Rly, to consider the appeal (if it is still pending before him) and dispose of the same by way of a reasoned and speaking order and communicate the result thereof to the applicant within 60 days from the date of receipt of this order.



4. Let copy of this order along with paper book be transmitted to Respondent No. 2 at the cost of the applicant for which Mr. Patra, Ld. Counsel for the applicant, will file postal requisites within 3 days.

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.


(R.C. MISRA)
MEMBER(A)


(A.K. PATNAIK)
MEMBER(J)

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